

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Original Application No. 199 of 1992000

Applicant (s) Boudaban Patra Respondent (s) Union of India

Advocate for Applicant (s) M/s R. N. Mohanty - 2 Advocate for Respondent (s) K. P. Mohanty

NOTES OF THE REGISTRY

LP.O/B.D. for Rs. 50/- filed
For Registration please.60/2
S/O
Proposed
18.4.2000For Admission. copy
Served.

On memo

Bench

John.

ORDERS OF THE TRIBUNAL

REGISTER

92-100/2
by Registrar

Or. No. 1 dated 26.4.2000

Heard Shri R. N. Mohanty - 2, learned Counsel for the petitioner and Shri D. N. Mishra, learned Standing Counsel and perused the records. We feel this O.A. can be disposed of at the stage of admission. In this O.A. the applicant has prayed for a direction to respondents to dispose of the representation dated 28.1.2000 filed by him and his wife for giving appointment to their daughter as one of the suitable posts lying vacant on compassionate grounds. From the Application it appears that the applicant is going to retire on 31.5.2000 on reaching the age of Superannuation. This is clear from Annexure-1. Rule for compassionate appointment does not provide that a member of a family of the railway employee, who is retiring on Superannuation is entitled to get compassionate appointment. Such appointment can be considered in case of railway employee retiring on medical grounds.

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CA. 199/2000

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

medical invalidation thereby losing at least three years ~~of service~~ on his normal service. As this condition is not fulfilled, the O.A. is held to be without any merit.

Learmed Counsel for the petitioner submits that a direction be issued to respondents to dispose of the representation dated 28.1.2000. As the O.A. is held to be without any merit and the applicant has no ^{case} ~~cause~~ for compassionate appointment, ^{of his daughter} ~~under the rules~~, we are not inclined to ^{issue} ~~or~~ any direction to respondents to dispose of the said representation.

The O.A. is held to be without any merit and the same is rejected, but no order as to costs.

J. S. Choudhary
26.4.2000

Members

Copies of order
may be sent to
the Council for
bottles

Prepared
2.5.20
S. S. S.

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2.5.20